

**MOTION FOR ELECTION TO THE COURT OF THE
ALIGARH MUSLIM UNIVERSITY**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESHWARI) : Sir, I to move the following Motion:—

“That in pursuance of item (xxiv) of clause (1) read with clause (2) of Statute 14 of the Statutes of the Aligarh Muslim University appended to the Aligarh Muslim University (Amendment) Act, 1981, in terms of Section 28 thereof, this House do proceed to elect, in such manner as the Chairman may direct, two Members from amongst the Members of the House to be members of the Court of the Aligarh Muslim University in the vacancies caused due to the expiry of term of Shrimati Kusum Rai therein and the retirement of Shri Moinul Hassan from the membership of Rajya Sabha due on 2nd April, 2012.”

The question was put and the motion was adopted.

**MOTION FOR ELECTION TO THE POST GRADUATE INSTITUTE OF
MEDICAL EDUCATION AND RESEARCH (PGIMER), CHANDIGARH**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY) : Sir, on behalf of Shri Ghulam Nabi Azad, I move the following Motion:—

That in pursuance of clause (g) of section 5 read with sub-section (4) of Section 6 of the Post-Graduate Institute of Medical Education and Research, Chandigarh Act, 1966 (51 of 1966), this House do proceed to elect, in such manner as the Chairman may direct, one Member from amongst the Members of the House to be a member of the Post-Graduate Institute of Medical Education and Research, Chandigarh, in the vacancy to be caused due to the retirement of Shrimati Viplove Thakur from the membership of Rajya Sabha on 2nd April, 2012.

The question was put and the motion was adopted.

LEAVE OF ABSENCE

MR. DEPUTY CHAIRMAN : Sir, I have to inform Members that a letter has been received from Shri P.R. Rajan stating that he is still under medical treatment. He has, therefore, requested for grant of leave of absence from 12th to 30th March, 2012 of the current Session of the Rajya Sabha.